

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 39/MP/2023**

- Subject** : Petition seeking setting aside of transmission charges/ bills raised by CTUIL and declaration that the Petitioners stand discharged from performance under (i) the Agreement for Long Term Access dated 4.12.2017 (ii) Supplementary Agreement for Long Term Access dated 9.5.2019, and (iii) Transmission Service Agreement dated 4.12.2017 executed between Petitioner and Central Transmission Utility of India Ltd. on account of force majeure and impossibility of performance under the Power Purchase Agreements dated 27.12.2017 and consequent relief thereto.
- Petitioner** : Inox Green Energy Services Private Limited (IGESL) & 4 Ors.
- Respondents** : Central Transmission Utility of India Limited (CTUIL) & Anr.

**Petition No. 108/MP/2023 alongwith I.A.No.27/2023**

- Subject** : Petition seeking setting aside transmission charges/bills raised by CTUIL against Petitioner No.2. for the period July, 2021 to December, 2022 (for ₹11,51,36,621/-) alongwith Interlocutory Application seeking restraining the Respondents from claiming transmission charges and taking coercive action against the Petitioner.
- Petitioner** : Nani Virani Wind Energy Private Limited (NVWEL) & Anr.
- Respondents** : Central Transmission Utility of India Limited (CTUIL) & Anr.
- Date of Hearing** : 30.6.2023
- Coram** : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present** : Shri Alok K. Agarwal, Advocate, IGESL and NVWEL  
Shri Mayank Bughani, Advocate, IGESL and NVWEL  
Shri Naveen Chawla, Advocate, IGESL and NVWEL  
Shri Surabhi Rana, Advocate, IGESL and NVWEL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Astha Jain, Advocate, CTUIL  
Shri Ranjeet S. Rajput, CTUIL  
Ms. Priyanshi Jadiya, CTUIL  
Shri Shashank Shekhar, CTUIL



## Record of Proceedings

### Petition No. 39/MP/2023

The Petition No. 39/MP/2023 has been filed by Inox Green Energy Services Private Limited (IGESL) & 4 Ors. for setting aside the bills in respect of 200 MW LTA raised by CTUIL upon IGESL as transmission charges.

### Petition No. 108/MP/2023 alongwith I.A. No. 27/2023

2. Petition No. 108/MP/2023 has been filed by Nani Virani Wind Energy Private Limited (NVWEL) & Anr. for setting aside the transmission charges/ bills raised by CTUIL against Petitioner No. 2 for the period July, 2021 to December, 2022 (for ₹11,51,36,621/-). I.A. No. 27/2023 has also been filed to restrain CTUIL from claiming transmission charges and taking coercive action against the Petitioners.

3. Learned counsel for the Petitioners requested to adjourn the hearing in Petition No. 39/MP/2023. He further requested to allow the Petitioners to withdraw Petition No. 108/MP/2023.

4. The Commission allowed the request of the Petitioner and adjourned the hearing for Petition No. 39/MP/2023.

5. As regards the Petitioner's request to withdraw Petition No. 108/MP/2023, the Commission directed the Petitioner to file a proper petition supported with affidavit for the same by 14.7.2023.

The Commission further directed the Petitioner to pay the outstanding charges, if any, in Petition No. 108/MP/2023 to CTUIL.

6. The Commission directed the Petitioner to furnish the following information, in respect of Petition No. 39/MP/2023, on an affidavit, by 24.7.2023 with an advance copy to the Respondents:

- a. Whether it has relinquished its LTA against the un-executed capacity of 200 MW or LTA is still valid?
- b. Detail of the Petitioner's project capacity and LTA:

	<b>Tranche 1</b>	<b>Tranche 2</b>
Capacity in MW		
Total capacity commissioned		
LTA operationalisation date and quantum		
Capacity for which bilateral billing has been done by the CTUIL		

- c. The breakup of total 500 MW capacity alongwith the details of its subsidiary, which is executing the project and the current status of all the projects.



7. The Commission further directed the Respondents to file their reply in Petition No. 39/MP/2023, on an affidavit by 31.7.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 18.8.2023. The Commission further directed the parties to comply with the above directions within the specified timeline.

8. The petition shall be listed for further hearing on 22.9.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

